CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 18 FEB 1988

APPLICATION NO. 855/87(F)

V/s

Applicant

Shri K.P. Srinivasan

Respondents

The GM, South Central Railway, Secunderabad & 13 Ors

To

- Shri K.P. Srinivasan
 C/o Shri U.L. Nerayana Rao
 Advocate
 581, 3rd Main Road
 Sedeshivanagar
 Bangalors 560 080
- 2. Shri U.L. Narayana Rac Advocata 581, 3rd Main Road Sadashivanagar Bangalore - 560 080
- 3. The General Manager South Central Railway Railway Nilayam Secunderabad (A.P.)
- 4. The Financial Advisor & Chief Accounts Officer South Central Railway Railway Nilayam Secunderabad (A.P.)
- 5. Shri K. Venkataraman
 Officiating Accounts Officer
 Station Inspection Section
 Old Financial Advisor &
 Chief Accounts Officer's Building
 South Central Railway
 Seconderabad (A.P.)

- 6. Shri B. Srinivase Murthy
 Programmer
 Electronic Data Processing Office
 South Central Railway
 Secunderabed (A.P.)
- 7. Shri C.N. Krishnen
 Officiating Assistant Accounts Officer
 Railway Electrification
 South Central Railway
 Vijayawada (A.P.)
- 8. Shri L. Padmanabha Sastry Senier Accounts Officer Wheel & Axle Plant Yelahanka Bangalore
- 9. Shri B.R.K. Presed
 Section Officer
 Electronic Data Programming Office
 South Central Railway
 Vijayawada (A.P.)
- To. Shri C.S. Gundachar
 Section Officer
 Headquarters Construction Office
 South Central Railway
 Secunderabad (A.P.)
- 13. Shri K. Sathyanarayana Workshop Accounts Office South Central Railway Guntapally (Andhra Pradesh)

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- 12. Shri K.C. Pillai
 Section Officer(Accounts)
 Traffic Accounts Office
 South Central Railway
 Secunderabad (A.P.)
- 18. Shri K. Natarejan
 Section Officer
 Headquarters Construction Office
 South Central Railway
 Secunderabed (A.P.)
- 14. Shri B.G. Sutar
 Inspector of Station Accounts
 South Central Railway
 Railway Quarters
 Hubli (Dharwad District)

- 15. Shri S.K. Srikantaiah Inspector of Station Accounts South Central Railway Hubli (Dharwad District)
- 16. Shri S. Kumaraswamy
 Inspector of Station Accounts
 Office of the Accounts Officer
 South Central Railway
 Secunderabad (A.P.)
- 17. Shri M. Sreerangaiah
 Railway Advocate
 3, S.P. Building, 10th Cross
 Cubbonpet Main Road
 Bangalors 560 002

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Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal in the above said application on 20-1-88.

Encl : As above

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DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 20TH DAY OF JANUARY, 1988

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 855/1987

Shri. K.P. Srinivasan, S/o K.H. Puttanna, Section Officer, O/o the Sr. Divl. Accounts Officer, South Central Railway, Hubli, Dharwad District.

Applicant.

(Shri U.L. Narayana Rao, Advocate)

v .

- The General Manager, South Central Railway, Railway Nilayam, Secunderabad.
- The Financial Advisor & Chief Accounts Officer, South Central Railway, Railway Nilayam, Secunderabad.
 - K. Venkataraman, Officiating Accounts Officer, Station Inspection Section, Old Financial Advisor & Chief Accounts Officer's Building, South Central Railway, Secunderabad.
 - B. Srinivasa Murthy, Programmer, Electronic Data Processing Office, South Central Railway, Secunderabad.
 - 5. C.N. Krishnan, Officiating Assistant Accounts Officer Railway Electrification, South Central Railway, Vijayawada.
 - L. Padmanabha Sastry, Senior Accounts Officer, Wheel and Axel Plant, Yelahanka, Bangalore.



- B.R.K. Prasad, Section Officer, Electronic Data Programming Office, South Central Railway, Vijayawada.
- 8. C.S. Gundachar, Section Officer, Headquarters Construction Office, South Central Railway, Secunderabad.
- 9. K. Sathyanarayana (Accounts),
 Workshop Accounts Office,
 South Central Railway,
 Guntapally.
- 10. K.C. Pillai, Section Officer, (Accounts), Traffic Accounts Office, South Central Railway, Secunderabad.
- 11. K. Natarajan, Section Officer, Headquarters Construction Office, South Central Railway, Secunderabad.
- 12. K.G. Sutar, Inspector of Station Accounts, South Central Railway, Railway Headquarters, Hubli.
- 13. S.K. Srikantaiah, Inspector of Station Accounts, South Central Railway, Hubli.
- 14. S. Kumaraswamy, Inspector of Station Accounts, O/o the Accounts Officer, South Central Railway, Secunderabad.

Respondents

(Shri M. Srirangaiah, Advocate for Respondents 1 and 2)

This application having come up for hearing to-day, Vice-Chairman made the following:

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This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985

2. Prior to 21.6.1969, the applicant, respondents 4 to 14 in general and respondent No.3 in particular were

working as Clerks Grade-I in various offices of the South Central Railway (SCR). On 21.6.1969, the Financial Advisor and Chief Accounts Officer (FA&CAO) of the SCR, promoted the applicant and respondent-3 as Junior Accountants in the time-scale of Rs.270-435 on an ad-hoc basis. While the applicant declined to accept the said promotion, respondent-3 accepted the same and reported for duty as Junior Accountant.

3. In due course, there was an examination for making regular selections to the post of Assistant Accounts Officer (AAO). In that examination, which consists of a written and <u>viva voce</u>, finalised on 26.8.1987, though the process for the same commenced in 1985, the applicant was unsuccessful and respondent-3 and several others were successful.

as AAO on regular basis, evidently on the basis of selections finalised on 25.8.1987. On 14.9.1987, the FA & CAO had also promoted certain others as AAOs on ad hoc basis. The applicant, who claims to be senior to respondents 3 to 14 in the intermediate cadre of Junior Accountant now(re-designated as Section Officer) has challenged the Combined Seniority List ('CSL') and the promotion orders made by the FA & CAO on 9.9.1987 and 14.9.1987, on a large number of grounds.

- fied the assignment of ranks to the applicant and respondents 3 to 14 and others in the CSL, as also the promotions made by FA & CAO on 9.9.1987 and 14.9.1987.
- 6. Shri U.L. Narayana Rao, learned Counsel for the applicant, contends that in the preparation of the revised CSL by the FA & CAO (Annexure-F), the Railway Administration had thrown overboard the criteria or the principles evolved by the Railway Board, and the assignment of the lower rank to the applicant and higher ranks to respondents 3 to 14, was in contravention of those criteria and was wholly unjustified and that being so the promotions given to respondents 3 to 5 and the supersession of the applicant, were also illegal and unjustified.
- 7. Shri M. Srirangaiah, learned Counsel appearing for respondents 1 and 2 refuting the contentions of Sri Rao contends that this is a fit case in which this Tribunal should decline to examine all the interesting questions as the applicant was due to retire on 31.1.1988. In the very nature of things, it is necessary to examine that latter contention of Shri Srirangaiah first, and then the other questions if they become necessary.
- 8. Shri Rao, in our opinion, very fairly and rightly does not dispute that the applicant is due to retire on 31.1.1988, on superannuation. If that is so, there is hardly another 11 days left for the active service of the applicant.

We have earlier seen that the promotions which are seriously in challenge, have been made by the FA & CAD only on 9.9.1987 and 14.9.1987. At the highest. those promoted on those dates, even assuming that their promotions, are contrary to the rules, will hardly have the benefit of such promotions for a period of not more than 4 to 5 months. Even if we accept all the contentions of the applicant, then also, he will get some marginal benefits for a period of about 4 to 5 months. When these are the facts, a decision on the controversial questions which are not free from doubts would not very much advance the case of the applicant and would not result in any great financial benefits to him. Without any doubt, a decision on the question would all be academic. If that is so, this is a fit case in which we should decline to examine every one of the contentions urged by the applicant, which necessarily means that we should refuse to grant any one of the reliefs sought for by him, and allow the matter to rest, not on the ground that we have refused to accept them on merits, but on the ground that the time itself was the best healer. We propose to do so in this case.

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10. On the foregoing discussion, we hold that this application is liable to be dismissed. We, therefore, dismiss this application. But, in the circumstances of the case, we direct the parties to bear their own costs.

DEPUTY REGISTRAN TIMES DEPUTY REGISTRAN TIMES

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kms/Mrv.